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Factories (West Pakistan Amendment) Ordinance, 1966 6 of 1966

[11 March 1966]

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Factories (West Pakistan Amendment) Ordinance, 1966 6 of 1966

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An Ordinance further to amend the Factories Act, 1934 in its application to the Province of West Pakistan Preamble.- WHEREAS it is expedient further to amend the Factories Act, 1934, in its application to the Province of West Pakistan, in the manner hereinafter appearing; AND WHEREAS theProvincial Assembly of West Pakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, inexercise of the powers conferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

- (1) This Ordinance may be called the Factories (West Pakistan Amendment) Ordinance, 1966.
- (2) It shall come into force at once.

2. Amendment Of Sections 34, 35, 36 And 42 Of Act Xxv Of 1934 :-

In the Factories Act, 1934 (XXV of 1934), in its application to the Province of West Pakistan, hereinafter referred to as the said Act, in section 34, sub-section (1) of section 35, section 36 and section 42,

for the word "allowed", wherever appearing, the words "allowed or required", shall be substituted.

3. Insertion Of Section 47-A In Act Xxv Of 1934 :-

In the said Act, after section 47, the following new section shall be inserted, namely:-

"47-A. Over-time- Any adult worker may be required to work overtime; provided that such working conforms to the provisions of this Act and the rules made thereunder."